

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

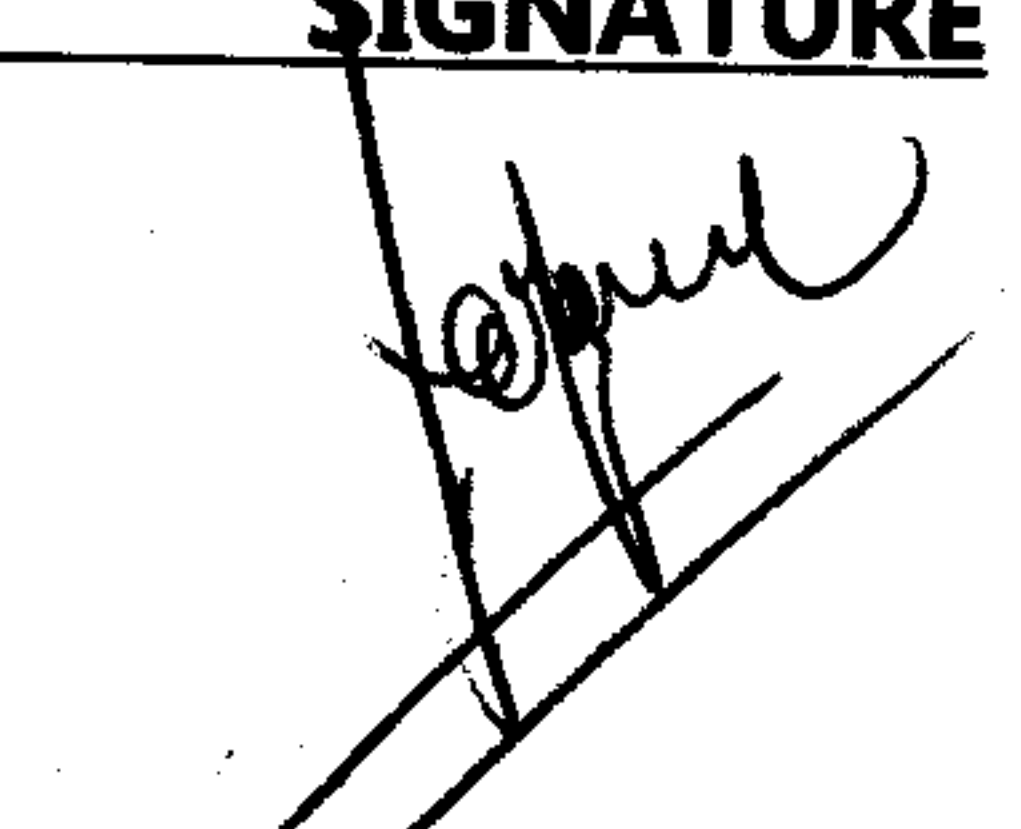
Co. Appeal No. 211/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2018**

Name of the Company: Nishith Dand
(Sure Safety Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA. DR. HITEN PARIKH	PCA	PETITIONER	
2.				

ORDER

FCA Mr. Hiten Parikh with FCA Mr. Sanjay Majmudar are present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The representation of the Income Tax Department is received.

The arguments of learned Counsel for the Appellant are heard.

The order is reserved.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 25th day of June, 2018.